

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admision.

10/11/03

Bench.

2. order dt. 11.11.03

Copies of the above order are made over to both the counsels.

DBH
13.11.03
SC(8)

Copies of order with copies of OA sent to all m/s/p.

DBH
13.11.03
SC

appearing for the Respondents; on whom a copy of this O.A. as well as MA had been served, the prayer of three Applicants to prosecute this O.A. jointly is allowed; subject to payment of Rs.160/- in shape of IPO/Bank draft.

Mr. Das, learned Counsel appearing for the Applicants states that he has already deposited the IPO, worth of Rs.100/- Rs.100/- in shape of IPO.

In the above view of the matter, this O.A. No.804/2003 be confined in respect of Applicant No.1 and separate OA numbers be assigned in respect of Applicants 2 and 3. For statistical purpose. MA is accordingly allowed and disposed of.

Subh
vice-Chairman

M. Patel
Member (Judicial)

2. ORDER DATED 11-11-2003.

Applicants, three in number, have claimed that they were/are engaged as Casual Labourers under the Respondents in Telecom Department of Govt. of India. It is their case that while taking steps to regularise the left-out casual labourers, the cases of the Applicants have not received due consideration of the Respondents discriminatorily. It appears from Annexure-1 dated 15.10.2003 and Annexure-2 dated 23.3.2001 of the OA that it has already been decided to regularise

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few left out casual labourers. It further appears that out of 1437 casual Labourers identified, only 455 casual Labourers are going to be regularised; for which their bio-data have been called for to be furnished by 31.10.2003. In the said premises, learned Counsel for the Applicant states that expeditious steps are being taken to regularise 455 casual Labourers by unjustly ignoring the cases of Applicants; who have placed on record few materials to substantiate their cases as made out in this O.A. U/s.19 of the A.T. Act, 1985.

It is also the case of the Applicants that they have represented to the authorities for redressal of their grievances and that without paying any heed to their grievances, expeditious steps are being taken to regularise a few Casual labourers.

In the aforesaid premises, without waisting any time to examine each of the cases of Applicants, the case is hereby disposed of requiring the Respondents to examine (and if required by re-examining) the cases of each of the Applicants herein (even by giving them personal hearing with reference to records) before proceeding to regularise any of the left out Casual Labourers. It is, however, made clear that without examining (re-examining) the cases of each of the Applicants and intimating them the result thereof

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(with a reasoned and speaking order) the Respondents should not give any finality to the matter relating to regularisation of left-out Casual Labourers.

With the aforesaid observations and directions, this case is disposed of; by granting liberty to the Applicants to furnish details (including all details prescribed as required in the bio-data about themselves) to the Respondents in order to substantiate their cases in shape of representation by 15.11.2003.

Send copies of this order to the Respondents alongwith copies of the O.A. and free copies of this order be given to learned counsel for both sides.

Abdul
Vice-Chairman

Jabaud
Member (Judicial)

11/11/2003